

**Central Administrative Tribunal
Jabalpur Bench**

OA No.738/05

Thursday this the 9th day of March, 2006

CORAM

Hon'ble Mr.Justice G.Sivarajan, Vice Chairman

Balram & Others **Applicants**

Versus

Headquarter Sadan Command
Ordnance Pune and others Respondents

ORDER (oral)

By Justice G.Sivarajan, Vice Chairman

Applicants, 13 in number, have filed this OA seeking a direction to the respondents to pay allowance for their food and meals which they made payment of Rs.500 from 18.11.01 to 18.12.01 and for a direction to pay allowance at the rate of Rs.1000 p.m. to the applicants w.e.f. 18.12.01 to 20.11.02 and further to treat the applicants at par with army soldiers for all the benefits of pay during their field practice.

2. The grievance of the applicants in this case is that though they had made representations dated 21.2.02 (A-4) and 28.6.05 (A-6) for the very same relief before the respondents, there is no response from the said respondents. Learned counsel for the applicant submits that the applicants in support of their claim have also relied on an earlier decision of this Bench in OA No.877/90 rendered

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in similar circumstances. The counsel further submits that there is a clear discrimination in this case between army personnel and civilian labourers.

3. I also heard Mr.R.S.Siddiqui, learned Senior Central Government Standing Counsel appearing for the respondents. The standing counsel submits that the respondents require further time to file their reply. The standing counsel also submitted that if, as a matter of fact, the applicants have filed representations mentioned above, the concerned respondents will consider the same and pass appropriate orders in accordance with law.

4. Having gone through the matter, I do not think that the respondents must be afforded any further opportunity to file their reply. Already sufficient opportunity was given but no reply has been filed yet. Apart from the above, in this case, the applicants represented before the respondents for the very same relief sought for in this OA, which, according to them, were not disposed of. If that be so, this OA can be disposed of with directions.

5. Accordingly there will be a direction to the first respondent to dispose of the representations (A-4 & A-6) in accordance with law, taking into account the earlier order of this Tribunal in OA No.877/90 by passing a speaking and reasoned order as expeditiously as possible at any rate within a period of 3 months from the date of receipt of this order.

6. The application is disposed of as above.

7. The applicants will produce this order along with a copy of the OA and its annexures before the first respondent for compliance. The standing counsel for the respondents will also ensure that the directions issued in this order are complied with.

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8. Registry is directed to supply memo of parties to the parties concerned while issuing the certified copy of this order.

G. Sivarajan

(G. Sivarajan)
Vice Chairman

aa.

पृष्ठांकन सं. ओ/न्या..... जबलपुर, दि.....
प्रतिलिपि दावो दिलाई.....
(1) सचिव, उच्च न्यायालय, जबलपुर
(2) आवासक नियंत्रण बोर्ड, जबलपुर
(3) प्रधारी नियंत्रण बोर्ड
(4) ग्रंथालय, लेपारा, जबलपुर व नारोड
सूचना एवं आवश्यक कार्यालय देखु
उप राजस्वाद

V. V. K. Raja Rao
R. J. S. D. S. D. D. B. D. B.

For ref
14/3/06